

ITEM NO.6

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17905/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in WPC No. 2037/2021 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI & ORS.

Respondent(s)

(IA No.141622/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141621/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 17123/2021 (XIV)

(IA No.138487/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138488/2021-EXEMPTION FROM FILING O.T. and IA No.138486/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 09-11-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Tushar Mehta, Ld SG
Ms. Aishwarya Bhati, Ld ASG
Mr. Archana Pathak Dave, Adv
Mr. Amrish Kumar, AOR

Mr. Visheshwar Shrivastav, Adv.
Mr. Manoj Kumar Gautam, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s) Dr. AM Singhvi, Sr. Adv.
Mr. Gautam Narayan, Adv
Ms.Asmita Singh, Adv
Mr. Chirag M. Shroff, Adv

Mr. Talha Abdul Rahman, AOR
Mr. Harsh Vardhan Kediya, Adv.
Mr. M. Shaz Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 12.11.2021.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master